

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

9

N E W D E L H I

R.A.No.45/91 in
O.A. No. 2430/ 90
T.A. No.

199

DATE OF DECISION 29.5.91

Shri Jagdish Singh

Petitioner Applicant

Advocate for the Petitioner(s)

Versus

Additional Commissioner of Police & anr. Respondents

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER (A)

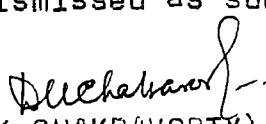
1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

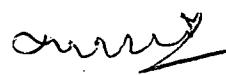
ORDER

(ORDER PASSED IN CIRCULATION BY MR. D.K. CHAKRAVORTY, MEMBER)

This application has been filed for review of our judgement dated 1.2.1991 delivered in OA No.2430/90.

2. We have gone through the grounds raised in the Review Application. After carefully perusing the same, we are of the opinion that there is no mistake or error apparent on the face of our judgement. The applicant has not brought to our notice any new facts warranting a review. The Review Application is without any merit and is dismissed as such.


(D.K.CHAKRAVORTY)
MEMBER


(P.K.KARTHA)
VICE CHAIRMAN